

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW

C.A. No. 178/90 199 (L)

C.A. No. 199 (TL)

Date of Decession

- Admin. Ministry - - - Petitioner

- Dr. Farzad - - - Advocate for the
Petitioner(s)

V E R S U S

- Govt of India - - - Respondent

- Dr. Devaraj - - - Advocate for the
Respondents

C O R A B

Hon'ble Mr. Justice CCS Mehta

Hon'ble Mr. K. V. Singh

1. Whether Reporter of local papers may be allowed to see the Judgment.
2. To be referred to the reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether to be circulated to other benches ?

[Signature]
Vice-Chairman / Member

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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

Original Application No. 178 of 1990

Lal Mani Singh

Applicant

versus

Union of India & Others

Respondents.

Shri P.N. Bajpai

Counsel for Applicant.

Dr. D. Chandra

Counsel for Respondents.

Coram:

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. K. Obayya, Adm.Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant started as daily wages Mazdoor, in canteen Stores Depot and he continued to work upto the year 1986. As per allegations the panel for job on regular basis was prepared and the applicant also appeared in the selection and was found fit for job, and his name was kept at serial No. 4. The panel was forwarded to the Head office giving names of the persons concerned and the name of the applicant was also sent but his name was not approved. No such appointment letter was issued to the applicant, while others were issued. The applicant made representation against the same and reply was given to him that he was not working on the post when the panel was prepared and his name was not received through the employment exchange. The applicant gave names of four persons whose names were sent through Employment Exchange and who were not working when the panel was prepared. The applicant has challenged the selection and prayed that the

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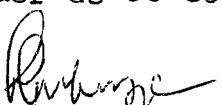
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panel be quashed and the applicant be given appointment with full salary.

2. The respondents have pointed out that it was correct that 4 persons were not sponsored by the Employment Exchange but all the above four persons joined as casual Mazdoor~~s~~ later but according to them the applicant worked upto 23.11.85 while the other worked upto the year 1986~~and~~ 1988. No cause has been shown as to how Ram Sewak who has worked only upto 1986 was included in the panel of 1988. The applicant's case has been rejected on the ground that his name was not sponsored through the Employment Exchange or he was not working when the panel was prepared. The record shows that the same has not been correctly prepared and every now and then fictitious entries are made. The name of Shri Ram Sewak who did not work two years prior to the preparation of panel, was included in the panel, there was no reason for not including the name of the applicant.

3. The respondents are directed to include the name of the applicant in the said panel by giving the benefit of seniority and other benefits etc. with effect from the date the name of the 4 persons was included in the panel.

4. Application stands disposed of as above with no order as to costs.


Adm. Member.


Vice Chairman.

Shakeel/-

Lucknow: Dated 24.2.93.